

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 334/TT/2018

Subject : Petition for determination of transmission tariff for 2014-19 tariff block for the existing assets for 2017-19 period as well as for new asset from COD to 31.3.2019.

Date of Hearing : 23.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Damodar Valley Corporation

Respondents : West Bengal State Electricity Distribution Corporation Limited & Ors.

Parties present : Ms. Anushree Bardhan, Advocate, DVC
Ms. Tanya Sareen, Advocate, DVC
Shri Samit Mandal, DVC
Shri Soumya Prasad Chowdhury, DVC

Record of Proceedings

The instant petition is filed by Damodar Valley Corporation (DVC) for determination of transmission tariff for 2014-19 control period of (a) 400 kV LILO DSTPS transmission line, (b) 400 kV LILO RTPS transmission line (c) 400 kV D/C DSTPS-RTPS transmission line as well as for new asset (d) 400 kV D/C Raghunathpur–Ranch Quad Moose transmission line from COD to 31.3.2019.

2. Learned counsel for the petitioner submitted that Assets (a) to (c) were declared as “Non-ISTS lines carrying more than 50% ISTS Power” w.e.f. 2017-18, after their load flow study conducted by ERLDC and ERLDC directed the petitioner to file a separate petition for them before the Commission. She further submitted that pursuant to the direction of the Commission vide order dated 10.10.2017 in Petition No. 386/TT/2014, the petitioner has already filed Petition No.150/TT/2018 for determination of tariff for 2014-19 period for its T & D system existing as on 31.3.2014. In Petition No. 150/TT/2018 the lines (a) to (c) above have been included in T & D asset base of the petitioner existing as on 31.3.2017 which is inclusive of the capital cost of these three lines based on their COD till 2016-17. She submitted that these lines have been removed from the petitioner’s existing asset base w.e.f. 2017-18 on their declaration as



Non-ISTS lines carrying ISTS power. The capital cost of the 4th line, 400 kV D/C RTPS transmission line whose COD is 30.8.2017 was not included in the existing capital base of petitioner T & D System. The Commission vide order dated 29.9.2017 in Petition No. 547/TT/2014 trued up T&D tariff of the petitioner for 2009-14 period. She submitted that the capital cost approved in the said order is as per the actual additional capital expenditure for the period 2009-14 which includes the aforesaid Assets (a) to (c) which were put into commercial operation before 1.4.2014.

3. The learned counsel for the petitioner submitted that there is time over-run in case of the instant assets and requested permission to file additional information regarding the time over-run. The Commission further directed the petitioner to submit the following information on affidavit with an advance copy to the respondents, by 10.5.2019:-

- a) Statement of capital expenditure upto COD, additional capital expenditure, IDC and IEDC and initial spares duly certified by the Auditor in respect of new element i.e. 400 kV D/C Raghunathpur (RTPS)-Ranchi (PG) transmission line.
- b) The petitioner has indicated that while booking against individual element of Package-A and B, some expenditure got inadvertently booked and mentioned in the present petition. Line wise actual expenditure has been clearly worked out and necessary adjustment entry has been made. In this context, the following information in respect of the existing three nos. non-ISTS lines carrying ISTS power may be furnished:-
 - (i) Statement of actual capital expenditure, additional capital expenditure duly certified by the Auditor for each of these 3 non-ISTS lines carrying ISTS power.
 - (ii) Auditor's certificate certifying that the capital cost of these 3 non-ISTS lines has been removed from the capital base of existing T & D system w.e.f. 1.4.2017.

4. The respondents are directed to file their reply by 20.5.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.5.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

5. The next date of hearing will be intimated to parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

